आसाम मेल का देरी से चलना

1598. डा० महादीपक सिंह शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आसाम मेल हमेशा देरी से चलती है; और

(ख) यदि हां, तो उस के क्या कारण हैं और सरकार उस में सुधार करने के लिये क्या कार्यवाही कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख) असम मेल बड़ी लाइन/मीटर लाइन का समय पालन संतोषजनक नहीं रहा है जिस के प्रमुख कारण खतरे की जंजीर खींचने/हौजपाइप काट देने की घटनायें, आन्दोलन, दुर्घटनायें आदि हैं। इस गाड़ी के समय पालन में सुधार करने के लिये सभी सम्भव प्रयत्न किये जा रहे हैं। बदमाशों द्वारा खतरे की जंजीर खींचे जाने तथा हौजपाइप काट देने की घटनाओं की रोक थाम करने के लिये सम्बद्ध राज्य सरकारों के साथ भी सम्पर्क रखा जा रहा है।

रेल दुर्घटनाएं

1599. श्री पी० एम० सईद :
श्री एम० वी० चन्द्रशेखर मूर्ति :
श्री आर० कोलनथाइवेलु :
श्री हरगोविन्द वर्मा :
श्री अर्जुन सिंह भदौरिया :
श्री वयालार रवि :
श्री निहार लास्कर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1977 की तुलना में 1978 में अधिक संख्या में रेल दुर्घटनायें हुईं;

(ख) यदि हां, तो दुर्घटनाओं की संख्या में कितनी वृद्धि हुई तथा इन्हें रोकने के लिये क्या उपाय किये जा रहे हैं; और

(ग) रेलवे विभाग तथा यात्रियों को दुर्घटनाओं के परिणामस्वरूप कुल कितनी क्षति हुई ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). वर्ष 1977 में हुई 837 दुर्घटनाओं की तुलना में वर्ष 1978 के दौरान टक्कर, पटरी से उतरने, समपार दुर्घटनाओं और गाड़ियों में आग लगने की कोटियों में 935 गाड़ी दुर्घटनायें हुई थीं। इस प्रकार 1977 की तुलना में 1978 के दौरान 98 गाड़ी दुर्घटनाओं की वृद्धि हुई।

चूंकि मानवीय गलती गाड़ी दुर्घटनाओं का एकमात्र सब से बड़ा कारण रहा है, रेलों के संरक्षा संगठन गाड़ी परिचालन से संबंधित कर्मचारियों में अपेक्षाकृत अधिक संरक्षा भावना जागृत करने तथा यह सुनिश्चित करने के अनवरत प्रयास कर रहे हैं कि कर्मचारी अपने काम में नियमों का उल्लंघन न करें अथवा लाघव विधि न अपनायें जिन से दुर्घटना की संभावना होती है। मानवीय तत्व पर निर्भरता कम करने के उद्देश्य से उत्तरोत्तर विभिन्न परिष्कृत उपस्कर जैसे पहियों, धुरों और रेल पटरियों के लिये अल्ट्रासानिक फ्ला डिटेक्टर, रेल पथ परिपथन, धुरा काउन्टरों, सचल चेतावनी प्रणाली आदि का उपयोग किया जा रहा है।

(ग) वर्ष 1978 की अवधि में हुई गाड़ी दुर्घटनाओं में ग्रस्त रेल सम्पत्ति को हुई क्षति की लागत का अनुमान लगभग 4,59,38,004 रुपये लगाया गया है। 1978 में हुई घटनाओं में हताहत हुए व्यक्तियों को अब तक भारतीय रेल अधिनियम, 1890 के अधीन 14,91,632 रुपये की राशि का क्षतिपूर्ति के रूप में भुगतान किया गया है।

Hospitals in Rural Areas of Delhi

1600. SHRI SUKHDEV PRASAD VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the progress made so far in setting up the 100 bed hospitals in the rural areas of the capital in order to reduce the pressure on the existing hospitals in the city; and

(b) the reasons for the delay in setting up the proposed hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) and (b). The proposal of the Delhi Administration for setting up of seven 100 bedded hospitals in rural areas and re-settlement colonies of Delhi is still under examination in consultation with the Planning Commission.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973 AND PREVENTION OF FOOD ADULTERATION ACT, 1954

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): I beg to lay on the Table:—

(1) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 725 in Gazette of India dated the 11th March, 1978, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973.

[*Placed in Library. See* No. LT-3384/79].

(2) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 23rd December, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[*Placed in Library. See* No. LT-3385/79].

NOTIFICATIONS UNDER MINIMUM WAGES ACT, 1948 AND MINES ACT, 1952

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table:—

(1) A copy of the Minimum Wages (Central) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated the 27th January, 1979, under section 30A of the Minimum Wages Act, 1948.

[*Placed in Library. See* No. LT-3386/79].

(2) A copy of the Coal Mines, (Amendment) Regulation 1978, (Hindi and English versions) published in Notification No. G.S.R. 32 in Gazette of India dated the 6th January, 1979, under sub-section (7) of section 59 of the Mines Act, 1952.

[*Placed in Library.* See No. LT-3387/79].

NOTIFICATION UNDER DOCK WORKERS (REGULATION OF EMPLOYMENT ACT, 1948).

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3563 in Gazette of India dated the 9th December, 1978 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

[Placed in Library. *See* No. LT-3388/79].

STATEMENT NOS. XXVII AND XIV OF THE FIFTH LOK SABHA AND STATEMENTS NOS. X, XI, XII, V AND I OF THE SIXTH LOK SABHA AND NOTIFICATION (AMENDMENT) RULES, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

1. Statement No. XXVII—Third Session, 1971—Fifth Lok Sabha.
2. Statement No. XIV—Second Session 1977—Sixth Lok Sabha.
3. Statement No. X—Third Session, 1977—Sixth Lok Sabha.
4. Statement No. XI—Fourth Session 1978—Sixth Lok Sabha.
5. Statement No. XII—Fourth Sesion 1978—Sixth Lok Sabha.
6. Statement No. V—Fifth Session, 1978—Sixth Lok Sabha.
7. Statement No. I—Sixth Session, 1978—Sixth Lok Sabha.

[*Placed in Library. See* No. LT-3389/79].